

ताएँ आंतरिक प्रशासनिक मामले हैं जो बैंक के प्रबन्ध मण्डल तथा सम्बन्धित राज्य सरकार के अधिकार क्षेत्र में आते हैं और बैंक के उप-नियमों तथा राज्य में लागू सहकारी कानून के नियमों के अधीन शासित होते हैं ।

(घ) जी नहीं ।

(ङ) प्रश्न नहीं उठता ।

**Milk Booth at Thyagaraj Nagar,  
New Delhi**

1561. SHRI M. L. SONDHI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Welfare Organisation and the people of the Thyagaraj Nagar (Prem Nagar), New Delhi have been representing for the last six years for the opening of a new milk booth in that area; and

(b) if so, the steps taken by the Delhi Milk Scheme in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) There are already two D.M.S. milk booths in Sewa Nagar to cater to the needs of the token holders of Prem Nagar. The question of opening new milk booths in Prem Nagar will be considered when more milk is available.

**Rice Supply to Kerala**

1562. SHRI ANBUCHEZHIAN:  
SHRI P. VISWAMBHARAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that Government have decided to supply 50,000

tonnes of rice a month to the Kerala Government;

(b) if so, what is the total demand of the Kerala Government;

(c) the reasons for not supplying the full demand; and

(d) whether Government propose to give full quota of rice to the Kerala Government in view of the bumper crops in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) and (c). Do not arise.

(d) It is proposed to give to Kerala as large a quota of rice as is possible within the limits of availability with the Centre, taking into consideration the needs of other deficit States.

**Rice Mills in Assam**

1563. SHRI ANBUCHEZHIAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that Rice Mills in Assam are facing prospects of closure because of the inadequate supply of paddy by the Food Corporation of India and Apex Marketing Society; and

(b) if so, the steps taken to prevent these closures?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The information is being collected and will be placed on the Table of the Sabha as soon as it is received.

**East Bengal Refugees in Purnea  
District (Bihar)**

1564. SHRI SITARAM KESPI: Will the Minister of LABOUR AND

REHABILITATION be pleased to state:

(a) whether Government have asked the refugees from East Bengal settled in Purnea district of Bihar to repay the subsidies and loans they had received for rehabilitation;

(b) the terms and conditions on which the financial assistance was given to them;

(c) whether requests have been made by the refugees to waive repayment of the assistance; and

(d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) Financial assistance rendered to displaced persons in the shape of grants does not call for recovery. When assistance takes the form of loans, the amount is recoverable according to the terms of the loan advanced to displaced persons. In all cases in which according to these terms, instalments have become due, the State Government concerned is taking suitable action for recovery.

(b) The financial assistance was given by way of grants-in-aid for cash doles, rations, clothing, blankets, utensils, milk, marriage expenses warm clothing, medical and educational facilities, maintenance, etc., and loans for settlement in agricultural and non-agricultural occupations. The loans are repayable in easy instalments over a period of 6 to 20 years according to the nature of each loan, after giving remission as below:—

- (i) loans advanced to displaced persons from East Pakistan for their rehabilitation will be remitted upto the extent of Rs. 1,000 in each case;
- (ii) if after remission as at (i) above, there is any balance

left, the amount in excess of Rs. 2,000 only will also be remitted; and

- (iii) No interest will be charged on the amounts remitted.

The remission, however, does not apply to Contributory House Building loans, Professional and Higher Business loans and Rehabilitation Finance Administration loans.

(c) and (d). A joint request received from the displaced persons of Katihar, District Purnea, has been considered. The applicants have been informed that their request for remission of house-building loans and loans for professions, cannot be granted.

#### Labour Unions

1565. SHRI SITARAM KESRI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the present system of registering trade unions with a minimum number of seven persons has led to the formation of a number of Unions in the same industry and establishment;

(b) whether such formation of unions has been one of the causes of labour trouble in industries; and

(c) if so, whether Government propose to amend the relevant rule to overcome the existing trouble?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):

(a) Yes.

(b) On account of multiplicity of unions, there have been cases of inter-union rivalry resulting in disruption of industrial harmony.

(c) Certain suggestions have been made to Government in this regard. The National Commission is also seized of the problem. The matter will be examined on receipt of the Commission's report.